

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008(Pt.)/11741/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench.

Dated Guwahati, 07th December, 2023.

Sub:- **Earned leave.**

Ref:- No. HC(IB)-VIG/01/2023/ dated 04.12.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Tageng Padoh, District & Sessions Judge, Pasighat, East Siang District has been granted **two days earned leave w.e.f. 05.12.2023 to 06.12.2023, alongwith station leave permission**, subject to submission of his Leave Admissibility Report at the Gauhati High Court Itanagar Permanent Bench. He may be asked to hand over charge of his Court and Office to the Chief Judicial Magistrate cum Civil Judge (Sr. Division), Pasighat.

Yours faithfully,

Sdf

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/11742-11743/A, dated 07/12/23

Copy to:

1. Shri Tageng Padoh, District & Sessions Judge, Pasighat, East Siang District, Arunachal Pradesh.

✓ 2. The Project Manager, Gauhati High Court.

Sdf
JT. REGISTRAR (VIGILANCE)